

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

Item 34

IA No. 1854/2022  
In  
CP(IB) No. 73/Chd/Chd/2018  
(Admitted)

Under Section 7 & 42 IBC 2016  
R 11 NCLT Rules

**In the matter of:-**

ICICI Bank

...Petitioner/ Operational Creditor

Vs.

Lakshmi Energy And Foods Ltd.

...Respondent/ Corporate Debtor

**Present:** None for the applicant in IA No. 1854/2022.  
Mr. Pulkit Goyal with Mr. Prajwal Chauhan, Advocates for the Respondent  
in IA No. 1854/22.

**IA No. 1854/2022**

A date is requested by learned counsel for the respondent-liquidator for filing reply as well as short note on the point of maintainability along with relevant case laws. Let the same be filed within two weeks with a copy in advance to the counsel opposite. List the matter on 10.04.2023.

-sd-

**(Subrata Kumar Dash)**  
**Member (Technical)**

March 03, 2023  
SM

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**(Harnam Singh Thakur)**  
**Member (Judicial)**